

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH - COURT NO. 1

Excise Appeal No. 50338 of 2015

(Arising out of Order-in-Original No. 45/Commr/Cex/Adj/JBP/2014 dated 15.10.2014 passed by the Commissioner of Central Excise, Bhopal)

DATE OF HEARING : 21.02.2018
DATE OF DECISION : 21.02.2018

M/s Svitl Mines Ltd.

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Appellants
(Rep. by NONE)

VERSUS

CCE, Bhopal

.....

Respondent
(Rep by Sh. M.R. Sharma, DR)

CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. V. PADMANABHAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 50785/2018

PER JUSTICE (Dr.) SATISH CHANDRA :

List revised. When the matter was called, neither anybody appeared for the assessee-Appellants nor there is any adjournment application on record. From the record, we find that on the last date of hearing, the matter was adjourned for today i.e. 21.02.2018 at the request of Shri Arun Kumar Singh, learned counsel for the assessee-Appellants. Shri M.R. Sharma, learned DR, is present for the Revenue.

Hence, it appears that the assessee-Appellants are not interested to pursue the matter.

3. It may be mentioned that as per the maxim *VIGILANTIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

4. In view of the above, the appeal is dismissed for default with liberty to come again for recalling this order subject to satisfying the reason for the default, but within the prescribed time.

(Dictated & pronounced in the open court)

(JUSTICE DR. SATISH CHANDRA)
PRESIDENT

(V. PADMANABHAN)
MEMBER (TECHNICAL)